

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
Cr.M.P. No. 305 of 2021

.....
Manoj Kumar Sood & Another Petitioners
Versus
The State of Jharkhand & Others Opp. Parties

WITH
Cr.M.P. No. 1098 of 2021

.....
Sanjay Kumar Petitioner
Versus
The State of Jharkhand & Others Opp. Parties

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....

For the Petitioners	: Mr. Anjani Nandan Singh, Advocate.
For the State	: Mr. Azeemuddin, A.P.P.
For the O.P. No. 2	: Mr. Ankit Vishal, Advocate. [In Cr.M.P. No. 305/2021]
For the Petitioner	: Mr. Ankit Vishal, Advocate.
For the State	: Mr. Shailendra Kumar Tiwari, A.P.P. [In Cr.M.P. No. 1098/2021]

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06/10.09.2021.

Learned counsel, Mr. Anjani Nandan Singh, has submitted that he appears on behalf of petitioners in Cr.M.P. No.305/2021 and he will file Vakalatnama in course of day.

Learned counsel, Mr. Ankit Vishal on the instruction of learned counsel for the O.P. No. 2, Mr. Indrajit Sinha has submitted that he has no objection.

Considering the same, let both the cases be listed on 24.09.2021.

In the meantime, learned counsel for the petitioners shall remove defects.

(Kailash Prasad Deo, J.)

Sunil/-